

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 9490 /Checker

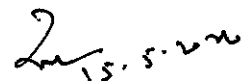
Bilaspur, dated 15 May, 2026

II-15-6/2019 FTSCs

Copy of Government notification F. No. 852/1083/XXI-B/C.G./26, dated 15-05-2026 (**State funded Courts**) and notification F. No. 854/1083/XXI-B/C.G./26, dated 15-05-2026 (**Centrally funded Courts**) issued by the Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Atal Nagar, Nava Raipur in supersession of earlier notifications and renotify exclusive FTSCs of Additional Sessions Judge for trial of cases under the Protection of Children from Sexual Offences (POCSO) Act, 2012 and Rape cases at various places as mentioned in the notification is forwarded to :-

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
6. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Reader to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
16. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
17. Registrar (Vigilance/I. & E/Judicial/S&ACell/CPC/Establishment), High Court of Chhattisgarh, Bilaspur for information.

18. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara / Balrampur-Ramanujan/Bastar(Jagdalpur)/Bemetara/Bilaspur/Dhamtari/Durg/ Janjgir-Champa/ Kabirdham (Kawardha)/ Kondagaon/Koria (Baikunthpur)/ Mahasamund/Mungeli/Raipur/Rajnandgaon/Sarguja (Ambikapur)/Surajpur for information for **information & necessary action, if any.**
19. The Principal District and Sessions Judge, **Korba for information. He is also directed to transfer Rape cases to the FTSC, Katghora.**
20. The Principal District and Sessions Judge, **Raigarh for information. He is also directed to transfer Rape cases to the FTSC, Raigarh & Gharghora.**
21. The Secretary, Department of Justice, Ministry of Law & Justice, Jaislmer House, 26 Mansingh Road, New Delhi for information.
22. Shri Apoorv Kurup, Advocate,-on-Record, Supreme Court of India, B.A.,LL.B. (Hon.); LL.M (Harvard), A-2/141, Lower Ground Floor, Safdarjung Enclave, New Delhi - 110029, for information & necessary action.
23. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, *for information.*
24. The Additional Registrar (Administration/Judicial/ Classification / Confidential) High Court of Chhattisgarh, Bilaspur, *for information.*
25. The Registrar, Establishment-cum- Secretary to Special Cell to monitor Rape cases and cases under POCSO Act, High Court of Chhattisgarh, Bilaspur, for information.
26. The Additional Registrar, Judicial-cum-Nodal Officer (FTSCs), High Court of Chhattisgarh, Bilaspur, for information.
27. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
28. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
29. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information & necessary action, if any.
30. I/c Work Section, High Court of Chhattisgarh, Bilaspur for information & necessary action, if any.
31. The Deputy Registrar D.E. Section, High Court of Chhattisgarh, Bilaspur for information & necessary action, if any.
32. Section Officer/Incharge, Senior Court Manager/Accounts/ O/o R.G./ Checker/Litigation Section/Compliant/Writ/ Civil/ Criminal/ Central Filing Section, High Court of Chhattisgarh, Bilaspur *for information.*
33. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.



(Rajnish Shrivastava)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT
MANTRALAYA, MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR, (C.G.) 492002

Phone No. 0771-2221346 Fax No. 0771-2510346

Email-lawdept.cg@gov.in

NOTIFICATION

15 MAY 2026

Nava Raipur, dated 15 -05-2026

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F.No. /1083/XXI-B/C.G./26, In compliance of the High Court of Chhattisgarh Memo No. 5122/II-15-6/2019(FTSCs)/(Checker), dated 11-03-2026 and for the purpose of classification w.r.t State Funded Scheme, the State Government, in supersession department's notification No. 2986/2006/21-B/C.G./25, Dated 18/07/2025, No. 1105/406/21-B/C.G./20, Dated 01/02/2020, No. 6109/1878/21-B/C.G./20, Dated 21/07/2020, No. 13845/4104/21-B/C.G./23, Dated 06/12/2023 and No. 1346/877/21-B/C.G./25, Dated 24/03/2025, hereby, renotify the following exclusive FTSCs of Additional Sessions Judge for trial of cases under POCSO Act for the purpose of Section 28 of the Protection of Children from Sexual Offences Act, 2012 as **STATE FUNDED COURTS** in the following place in the State of Chhattisgarh, namely:-

TABLE

S.No.	Name of District	Name of Place (FTSC is to be established)	No. of FTSC for hearing exclusive POCSO Act Cases	Jurisdiction
1.	Balodabazar	Bhatapara	1	The area falling under the jurisdiction of Bhatapara
2.	Bastar	Jagdalspur	1	The area falling under the jurisdiction of District Headquarter's Bastar at Jagdalspur
3.	Dhamtari	Dharmatari	1	The area falling under the jurisdiction of District Headquarter's Dhamtari
4.	Kabirdham	Kawardha	1	The area falling under the jurisdiction of District Headquarter's Kabirdham (Kawardha)
5.	Kondagaon	Kondagaon	1	The area falling under the jurisdiction of District Headquarter's Kondagaon
6.	Korba	Korba	1	The area falling under the jurisdiction of District Headquarter's Korba
7.	Bemetara	Bemetara	1	The area falling under the jurisdiction of Civil District- Bemetara

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8.	Mungeli	Mungeli	1	The area falling under the jurisdiction of Civil District-Mungeli
9.	Balod	Balod	1	The area falling under the jurisdiction of Civil District-Balod
10.	Balodabazar	Balodabazar	1	The area falling under the jurisdiction of District Headquarters Balodabazar
11.	Raigarh	Sarangarh	1	The area falling under the jurisdiction of Sarangarh
12.	Mahasamund	Saraipali	1	The area falling under the jurisdiction of Civil Court Saraipali.
	Total		12	

By order and in the name of the
Governor of Chhattisgarh

(Sushma Sawant)
Principal Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department

Endorsement No. ⁸⁵³ /1083/XXI-B/C.G./26,- Nava Raipur, dated 15⁰⁵ MAY 2026

Copy is forwarded to,

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo no. 5122/II-15-6/2019(FTSCs)/Checker dated 11-03-2026,
2. Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava Raipur,
3. Private Secretary to the Hon'ble Law Minister, Government of Chhattisgarh Mantralaya for perusal of Hon'ble Law Minister,
4. Private Secretary to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, Nava Raipur,
5. Deputy Director, Regional Printing Press, Indrawati Bhawan, Nava Raipur, Atal Nagar (C.G.) for publication in the forthcoming Extra-ordinary Gazette,
6. Website Administrator, Law & Lagislative Affairs Department, Mahanadi Bhawan, Nava Raipur, Atal Nagar (C.G.),

for information and necessary action,

(Bhupendra Kumar Vashnikar)
Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT
MANTRALAYA, MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR, (C.G.) 492002

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NOTIFICATION

15 MAY 2026

Nava Raipur, dated 15-05-2026

⁸⁵⁴
F.No. /1083/XXI-B/C.G./26, In compliance of the High Court of Chhattisgarh Memo No. 5122/II-15-6/2019(FTSCs)/(Checker), dated 11-03-2026 and for the purpose of classification w.r.t Central Funded Scheme, the State Government, in supersession of this department notification No. 11325/3362/21-B/C.G./19, Dated 05/11/2019, No. 1960/491/21-B/C.G./22, Dated 28/02/2022 and No. 617/138/21-B/C.G./25, Dated 06/02/2025, hereby, renotifies the following designated FTSCs of Additional Sessions Judge for trial of cases under POCSO Act and/or rape cases as **CENTRALY FUNDED COURTS** in the following place in the State of Chhattisgarh, namely:-

TABLE

S.No.	Name of District	Name of Place (FTSC is to be established)	No. of FTSCs for hearing Exclusive POCSO Act cases	No. of FTSCs for hearing Both Cases Rape and POCSO Act cases	Jurisdiction
1.	Balrampur-Ramanujganj	Ramanujganj	1	-	Area falling under the jurisdiction of District Headquarter's Balrampur-Ramanujganj
2.	Bilaspur	Bilaspur (i.e.I st FTSC)	1	-	Area falling under the jurisdiction of District Headquarter's Bilaspur as per work Distribution by Sessions Judge
3.	Bilaspur	Bilaspur (i.e.II nd FTSC)	1	-	Area falling under the jurisdiction of District Headquarter's Bilaspur Area falling under the jurisdiction of District Headquarter's Bilaspur as per work Distribution by Sessions Judge

4.	Durg	Durg	1	-	Area falling under the jurisdiction of District Headquarter's Durg
5.	Korba	Katghora	-	1	Area falling under the jurisdiction of Katghora
6.	Janjgir-Champa	Janjgir	1	-	Area falling under the jurisdiction of District Headquarter's Janjgir
7.	Raigarh	Raigarh	-	1	Area falling under the jurisdiction of District Headquarter's Raigarh
8.	Raigarh	Gharghora	-	1	Area falling under the jurisdiction of Civil Court Gharghora
9.	Raipur	Raipur (i.e.I st FTSC)	1	-	Area falling under the jurisdiction of District Headquarter's Raipur as per work Distribution by Sessions Judge
10.	Raipur	Raipur (i.e.II nd FTSC)	1	-	Area falling under the jurisdiction of District Headquarter's Raipur as per work Distribution by Sessions Judge
11.	Raipur	Raipur (i.e.III rd FTSC)	1	-	Area falling under the jurisdiction of District Headquarter's Raipur as per work Distribution by Sessions Judge
12.	Raipur	Raipur (i.e.IV th FTSC)	1	-	Area falling under the jurisdiction of District Headquarter's Raipur as per work Distribution by Sessions Judge

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13.	Raipur	Gariyaband	-	1	Area falling under the jurisdiction of District Headquarter's Gariyaband
14.	Rajnandgaon	Rajnandgaon	1	-	Area falling under the jurisdiction of District Headquarter's Rajnandgaon
15.	Surguja-Ambikapur	Ambikapur	1	-	Area falling under the jurisdiction of District Headquarter's Surguja-At Ambikapur
Total			11	4	

By order and in the name of the
Governor of Chhattisgarh

(Sushma Sawant)
Principal Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department

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Endorsement No. /1083/XXI-B/C.G./26,- Nava Raipur, dated 15 MAY 2026

Copy is forwarded to,

1. Registrar General, High Court of Chhattisgarh, Bilaspur with refrence to memo no. 5122/II-15-6/2019(FTSCs)/Checker dated 11-03-2026.
2. Deputy Secretary to Chief Secretary, Government of Chhattisgarh, Mantralaya, Mahanadi Bhawan, Nava Raipur,
3. Private Secretary to the Hon'ble Law Minister, Government of Chhattisgarh Mantralaya for perusal of Hon'ble Law Minister,
4. Private Secretary to Principal Secretary (Law) Government of Chhattisgarh Mantralaya, Nava Raipur,
5. Deputy Director, Regional Printing Press, Indrawati Bhawan, Nava Raipur, Atal Nagar (C.G.) for publication in the forthcoming Extra-ordinary Gazette,
6. Website Administrator, Law & Lagislative Affairs Department, Mahanadi Bhawan, Nava Raipur, Atal Nagar (C.G.).

for information and necessary action,

(Bhupendra Kumar Vasnikar)
Additional Secretary,
Government of Chhattisgarh,
Law and Legislative Affairs Department.